

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-312/ND/2018

In the matter of :

V. Chiranjiv & Co.

....PETITIONER

Vs.

Wilton Telmarg (India) Pvt Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 28.3.2018

Coram :

(Dr. Deepti Mukesh)

Hon'ble Member (Judicial)

(Dr. V.K. Subburaj)

Hon'ble Member (Technical)

For the Petitioner

: Mr. Arunav Patnaik, Advocate

Mr. Karun Pahwa, Advocate

For the Respondent/Cor. Debtor: -

ORDER

Learned Counsel for the petitioner is present and represents that winding up petition is pending in the Hon'ble High Court of Delhi. However, the service has been effected and inspite of making attempts, the petition remained unclaimed/refused. In the circumstances, the petitioner is directed to file an affidavit of service upon the Corporate Debtor.

List for further consideration on 19.4.2018.

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit
28.3.2018